

(c) Out of above ongoing projects, 103 major, 171 medium and 21 ERM projects have been given investment clearance by the Planning Commission. Their approved estimated cost and latest estimated cost are Rs.11,593.77 crores and Rs.48,296.85 crores respectively.

(d) The estimated additional irrigation capacity likely to be created on completion of these projects is 24.812 million hectares.

[English]

#### Irregularities in Serials

2576. SHRI AMAR ROYPRADHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the serials in which procedural irregularities have been noticed during 1994;

(b) the details of the cases referred to the Central Bureau of Investigation for enquiries; and

(c) the time by which these serials are likely to be telecast on Doordarshan?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (c). Certain irregularities relating to selection of serials by Doordarshan Kendra, Bangalore have been referred to the Central Bureau of Investigation.

#### Central Water Commission

2577. SHRI ZAINAL ABEDIN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government are considering to open a Chief Engineer Office of Central Water Commission in West Bengal under the regionalisation scheme;

(b) if so, the progress achieved so far in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU): (a) No, Sir.

(b) and (c) : Does not arise.

#### Kutch Development Board

2578. SHRIMATI BHAWNA CHIKHLIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Gujarat has forwarded any proposal to the Union Government for establishment of Statutory Development Board for Kutch under Article 371 (2) of the Constitution;

(b) if so, the details thereof;

(c) whether the Union Government have considered the proposal; and

(d) if so, the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d). Yes, Sir. A proposal has been received for setting up a Development Board for Kutch on the lines of the Development Boards for Vidharbha, Marathawada and the rest of Maharashtra, which were set up under a Presidential Order on 9-3-1994.

As various legal and political complexities are involved, it would not be possible to lay down a definite time frame for arriving at a final decision in the matter.

#### Revised Lists of SCs/STs and OBCs

2579. SHRI YELLAI AH NANDI: Will the Minister of WELFARE be pleased to state:

(a) whether after the implementation of the Mandal Commission's Report, all the States have been asked to draw revised lists of SCs/STs and OBCs, separately;

(b) if so, the States which have drawn up such lists; and

(c) the time by which the remaining States are likely to draw such lists?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) In the context of the Government's decision to provide the benefit of reservation in civil services and posts under the Government of India to only those castes and communities of the OBCs which are included in both the lists of the Mandal Commission and the State Government's lists, the Government had requested all those States which did not have any list of Other Backward Classes as on the date of the Supreme Court Judgement (i.e. 16.11.92), to identify/notify the lists of Other Backward Classes.

The Mandal Commission's recommendations regarding reservation pertained to Other Backward Classes and not to Scheduled Castes or Scheduled Tribes. Hence in the case of SCs/STs, revision of lists was not required in the context of Mandal Commission Report.

(b) and (c). The following States have completed the identification of OBCs:

Andhra Pradesh, Assam, Bihar, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Manipur, Maharashtra, Orissa, Punjab, Rajasthan, Sikkim, Tripura, Tamil Nadu, Uttar Pradesh and West Bengal.

The State of Meghalaya has entrusted the work of identification of Other Backward Classes to the State Law Commission and the process of identification is under way.

The remaining States namely Arunachal Pradesh, Mizoram and Nagaland have reported that there is no need for identification of OBCs as they are mainly tribal population.